

Reminder

**GOVERNMENT OF RAJASTHAN
LAW & LEGAL AFFAIRS DEPARTMENT
(STATE LITIGATION)**

F.12(18)RAJ/VAD/19 Part

JAIPUR, DATED: 18/8/2022

- 1-ACS, Education/ Home
- 2-Principal Secretary, DOP/Finance/Revenue/Agriculture/TAD
- 3-Secretary, Medical and Health

**Subject:- Action report in respect to the directions given by the
Chief Secretary in the review meeting dated 22-07-2022**

Ref:- Letter of even no. dated 02-08-22

In reference to the subject cited hereinabove, you were requested to prepare the Action Report of your department before the next review meeting on the following points:-


- 1- List of cases in which interim orders has been passed by the Courts in cases relating to recruitment process and what measures have been taken in respect to the same?
- 2- List of cases in which the recruitment/promotion process has come to a stand still due to the interim orders passed by the Courts and what measures have been taken for removing the impediments thereof.?
- 3- List of cases of similar nature pending before the Hon'ble High Court Jodhpur/Jaipur and what measures have been taken to maintain coordination with the advocates representing these cases so that the cases may be contested in a uniform manner?
- 4- Whether Nodal Officer of the rank of Joint Secretary has been appointed to maintain coordination in litigation and the particulars of such Nodal Officer has been provided to the Ld. Advocate General?

The report of your department is still awaited. You are again requested to forward the Action Report on the above mentioned points to this department at the earliest so that the next review meeting under the Chairpersonship of Chief Secretary, may be convinced.

Kindly treat it on priority basis.


Minutes of the meeting dated 22-07-2022 and earlier letter dated 02-08-22 are enclosed herewith for your kind reference.

Encl:-As above.


18/8/22
(Anupama Rajeev Bijlani)
Secretary, Law

Copy forwarded to the following for information:-

1. Sr. DS to Chief Secretary, Rajasthan, Jaipur.
2. PS to Ld. Advocate General, Rajasthan
3. Programmer, Law and Legal affairs Department for uploading and further transmission.
4. Guard File.


18/8/22
Secretary, Law

**GOVERNMENT OF RAJASTHAN
LAW & LEGAL AFFAIRS DEPARTMENT
(STATE LITIGATION)**

F.12(18)RAJ/VAD/19 Part

JAIPUR, DATED: 27/7/22

::Minutes of Meeting ::

A review meeting under the Chairpersonship of the Chief Secretary was convened on 22-07-2022 at 5:00 P.M. through video conferencing. The object of the meeting was to evaluate the progress of the decision taken in the earlier meeting dated 13-05-2022.

In the said meeting the following directions were given by the Chairperson.

- 1- That all the Departments shall take a serious note of the review meetings and be well prepared with their progress/ action report while participating in the review meetings.
- 2- That the Departments shall trace out the cases, where interim orders have been passed by various Courts due to which the recruitment and promotion process have come to a stand still. Focus should be given in particular for removing the impediments by maintaining effective coordination amongst Department and initiating requisite amendments process in recruitment Rules, so that the process of recruitment and promotions may proceed smoothly.
- 3- That the Departments shall trace out the cases of similar nature pending before the Hon'ble High Court Jodhpur and Bench Jaipur and maintain coordination with the advocates representing these cases so that uniform stand is taken at the behest of the State before both the Courts mentioned herein above.
- 4- That the Nodal Officer for each Department shall not be below the rank of Joint Secretary.
- 5- That all the Department shall provide the particulars of the Nodal Officer to the Ld. Advocate General .
- 6- That the Ld. Advocate General shall provide a list of issues to the office of Chairperson for deliberations in forthcoming meetings.
- 7- That further meeting will be convened in phased manner, with the following Departments preferably in the next week (time and date of which shall be communicated in due course of time) to discuss the above mentioned issues and evaluate the progress/action of the decisions taken in the meeting dated 13-05-2022:-
 - 1- Education (including Sanskrit Education)
 - 2- Medical and Health
 - 3- Home
 - 4- Department of personnel
 - 5- Finance
 - 6- Agriculture
 - 7- Revenue
 - 8- Tribal Area Development Department.


The meeting concluded with a vote of thanks to the chair.


27/7/22
(Anupama Rajeev Bijlani)
Secretary, Law

Copy forwarded to the following for information:-

1. Sr. DS to Chief Secretary, Rajasthan, Jaipur.
2. PS to Ld. Advocate General, Rajasthan

3. PS to All Additional Chief Secretaries/Principal Secretaries/Secretaries /Head of Departments.
4. PS to Secretary, RPSC, Ajmer.
5. PS to Secretary, Staff Service Selection Board, Jaipur.
6. PS to Registrar, Rajasthan Nursing Council, Jaipur.
7. PS to Registrar, Rajasthan Para Medical Council, Jaipur.
8. Programmer, Law and Legal affairs Department for uploading and further transmission.
9. Guard File.


27/7/2022
Secretary, Law

**GOVERNMENT OF RAJASTHAN
LAW & LEGAL AFFAIRS DEPARTMENT
(STATE LITIGATION)**

F.12(18)RAJ/VAD/19 Part

JAIPUR, DATED: 02/8/22

- 1-ACS, Education/ Home
- 2-Principal Secretary, DOP/Finance/Revenue/Agriculture/TAD
- 3-Secretary, Medical and Health

**Subject:- Action report in respect to the directions given by the
Chief Secretary in the review meeting dated 22-07-2022**

A review meeting under the Chairpersonship of the Chief Secretary was convened on 22-07-2022 at 5:00 P.M. through video conferencing. The object of the meeting was to evaluate the progress of the decision taken in the earlier meeting dated 13-05-2022.

In the said meeting the following directions were given by the Chief Secretary.

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- 2- That the Departments shall trace out the cases, where interim orders have been passed by various Courts due to which the recruitment and promotion process have come to a stand still. Focus should be given in particular for removing the impediments by maintaining effective coordination amongst Department and initiating requisite amendments process in recruitment Rules, so that the process of recruitment and promotions may proceed smoothly.
- 3- That the Departments shall trace out the cases of similar nature pending before the Hon'ble High Court Jodhpur and Bench Jaipur and maintain coordination with the advocates representing these cases so that uniform stand is taken at the behest of the State before both the Courts mentioned herein above.
- 4- That the Nodal Officer for each Department shall not be below the rank of Joint Secretary.
- 5- That all the Department shall provide the particulars of the Nodal Officer to the Ld. Advocate General .

The minutes of the meeting dated 22-07-2022 has been circulated to all vide minutes of even no dated 27-07-2022.

As per the directions of the Chief Secretary the next review meeting shall be with the following Departments:-

- 1- Education (including Sanskrit Education)
- 2- Medical and Health

- 3- Home
- 4- Department of personnel
- 5- Finance
- 6- Agriculture
- 7- Revenue
- 8- Tribal Area Development Department

You are hereby requested to prepare the action report of your Department before the next review meeting on the following points:-

- 1- List of cases in which interim orders has been passed by the Courts in cases relating to recruitment process and what measures have been taken in respect to the same?
- 2- List of cases in which the recruitment/promotion process has come to a stand still due to the interim orders passed by the Courts and what measures have been taken for removing the impediments thereof.?
- 3- List of cases of similar nature pending before the Hon'ble High Court Jodhpur/Jaipur and what measures have been taken to maintain coordination with the advocates representing these cases so that the cases may be contested in a uniform manner?
- 4- Whether Nodal Officer of the rank of Joint Secretary has been appointed to maintain coordination in litigation and the particulars of such Nodal Officer has been provided to the Ld. Advocate General?

Kindly be prepared on the above mentioned issues in forthcoming review meeting. The time of the next review meeting shall be informed in due course of time. A copy of the said action report may kindly be forwarded to this Department.

Minutes of the meeting dated 22-07-2022 are enclosed herewith for your kind reference.

Encl:-As above.

(Anupama Rajeev Bijlani)
Secretary, Law

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